

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

(60) C.P.(IB)-3899(MB)/2019

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

SHRI CHANDRA BHAN SINGH
Member (Technical)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 08.11.2019

NAME OF THE PARTIES: Safintra Roofing (India) Ltd
V/s
Larsen & Toubro Limited.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Representative for the Respondent is present.
2. The Petitioner is to place on record the following information on the next date of hearing:
 - (a) Consent of IRP.
 - (b) Evidence of Sec. 8 Notice and Proof of Service.
 - (c) Any reply from the Debtor company on receipt of Sec. 8 Notice.
 - (d) Any reply by the Debtor company on receipt of main Company Petition.
 - (e) Copy of Ledger A/c. of the Debtor company in the books of the Petitioner/ Creditor.
3. Matter is now adjourned to **21.01.2020.**

Sd/-

CHANDRA BHAN SINGH
Member (Technical)

08.11.2019
Jd=

Sd/-

M.K. SHRAWAT
Member (Judicial)